

ITEM NO.826

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.10536/2019

(Arising out of impugned final judgment and order dated 24-09-2018 in JA No. 6100/2011 passed by the High Court of Judicature at Allahabad)

NEMIECHAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. GAURAV AGRAWAL, ADVOCATE FOR NALSA HAS ON 28.09.2021 FURNISHED COMPILATION OF EXHIBITS AND EVIDENCES)

Date : 22-09-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Aparna Jha, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 04.10.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR